

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **28.06.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : MOI Toyofuji Automotive Logistics India Pvt Ltd
Vs
SICAL Logistics Pvt Ltd

MAIN PETITION NUMBER : IBA/73/2020

(IA/MA) APPLICATION NUMBERS

New Application IA(IBC)/1453(CHE)2024; New Application IA(IBC)/1454(CHE)2024
IA(IBC)/1173(CHE)2024; IA(IBC)/1174(CHE)2024

ORDER

IA(IBC)/1453(CHE)2024

IA(IBC)/1454(CHE)2024

Present: Mr. Krishna Ravindran, Ld. Counsel for Applicant.
Mr. Akhil Bhansali, Ld. Counsel for Respondent.

Heard.

It is pointed out by Ld. Counsel for the Respondent that above IAs have been filed in respect of Corporate Debtor Sical Iorn Ore Terminals Limited though the Corporate Debtor in the present case is Sical Logistics Pvt. Ltd.

Ld. Counsel for the Applicant on instructions seeks permission to withdraw the applications with liberty to file fresh incorporating the correct name of the Corporate Debtor.

Recording the above submissions, IA(IBC)/1453(CHE)2024 and IA(IBC)/1454(CHE)2024 are **dismissed** with liberty.

IA(IBC)/1173(CHE)2024

IA(IBC)/1174(CHE)2024

Present: Mr. Viren Sharma, Ld. Counsel for Applicant.

Ms. Dharmya, Ld. Counsel for Respondent.

Ld. Counsel for Respondent accepts notice. She seeks and is granted time to file reply.

Rejoinder, if any, be filed thereafter.

List the applications for hearing on **27.08.2024**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**